

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
STELLAR INVESTMENTS LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Stellar Investments Limited
2. Date of incorporation of corporate debtor	12.08.1980
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67120DL1980PLC010758
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 16/121-122, Jain Bhawan Faiz Road, WEA Karol Bagh, New Delhi – 110005
6. Insolvency commencement date in respect of corporate debtor	24.02.2022 (Order was received vide email dated 25.02.2022)
7. Estimated date of closure of insolvency resolution process	23.08.2022 i.e. 180 days from Insolvency Commencement Date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan Reg. No. IBBI/IPA-002/IP-N00076/2017-18/10207
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 Email: nazim@mnkassociates.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 E-mail id: nazim@mnkassociates.com; cirp.stellarinvestments@gmail.com
11. Last date for submission of claims	10.03.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) WEB LINK: https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-V, has ordered the commencement of a Corporate Insolvency Resolution Process of the Stellar Investments Limited on 24.02.2022.

The Creditors of Stellar Investments Limited are hereby called upon to submit their claims with proof on or before 10.03.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mohd Nazim Khan
Interim Resolution Professional
IP Regd No.: IBBI/IPA-002/IP-N00076/2017-18/10207

Date: 25-02-2022
Place: New Delhi

punjab national bank ...Together for the better

Date and Time of E-Auction: 15.03.2022 AT 11:00 AM TO 04:00 PM

2022/789	Bathinda Railway Road	All that part and parcel of Residential plot measuring 237.50 Sq yards (4.75 Biswa) situated at Street opposite Govt. Elementary School, Plot no 111 towards Multania road, Bathinda hanibg 4.75/61 share of property measuring 3 Bigha 1 Biswa, Khasra No. 4680 min(2-2), 4679/2 mini(0-19), khewat khatoni no. 328/2604 & 329/2608 i.e 4.75 Biswa, jamabandi 1997-98, Patti Jhutti, multania Road, Bathinda purchased vide sale deed no 7552 dt. 03.11.2003 within the registration Sub-District, bathinda, District Bathinda bounded by as per Sale deed in the name of Vinod Kumar S/O Chhajju Ram East: 30'-3" Street of Multania Road, West:- 30' plot North: 72' 9"-Plot South 73' 4" Plot. (Type of Possession : Symbolic Possession)	01.04.2016 Rs. 205617.06 Intt. and Charges w.e.f. 01.04.2016	Rs. 14.10 Lacs Rs. 1.41 Lacs	
107	PUNB0753BALAJI01	Balaji Trading co.	77173-01704	05.04.2017 Rs. 150.76 Lacs Intt. and Charges w.e.f. 01.04.2021	Rs. 15.08 Lacs
2022/790	Bathinda Bank Street	Commercial Plot measuring 557.25 Square Yards situated at GT Road Near TVS Service Centre Opposite Krishan Prem Sarovar Mandir, Bathinda vide RTD no. 12877 dated 17.03.2004, RTD No. 12878 dated 17.03.2004, RTD No. 13267 dated 29.03.2004 and RTD No. 6090 dated 25.08.2011 in the name of Sh. Yashpreet Singh (Type of Possession : Symbolic Possession)	77173-01743	29.04.2021 Rs. 5597285.52 Intt. and Charges w.e.f. 01.04.2021	Rs. 15.08 Lacs
108	PUNB0050ASQUAR01	A Square Charitable Society	77173-01743	14.10.2021	15.03.2022

DATED: 26.02.2022

PLACE : BATHINDA

AUTHORISED OFFICER, PUNJAB NATIONAL BANK

IndiaShelter **INDIA SHELTER FINANCE CORPORATION LTD.**

REGD. OFFICE:-PLOT-15,6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002

BRANCH OFFICE :Shop No.6, Upper Ground Floor, C.R. Mall, Church Road, Ram Nagar Colony, Agra 282002 Uttar Pradesh

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd. Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (security) Interest Act 2002 And In Exercise Of Power Conferred Under Section 13(2) And 13(12) Read With Rule Of The Security Interest (enforcement) Rules, 2002, issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Symbolic Possession Of The Properties/ Described Herein Below In Exercise Of The Powers Conferred On Him/her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Properties And Any Dealing With The Properties Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Sl. No.	Name Of The Borrower/Guarantor (owner Of The Property) & Loan Account Number	Description Of The Charged / Mortgaged Property (all The Part & Parcel Of The Property Consisting Of)	Dt. Of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Symbolic Possession
1	Saroj W/o Ashok & Ashok Kumar Sagar Reside At Plot No 92 Kh No 19 Jai Shiv Vihar Colony Mouza Nanpur Nai Aawadi Tehsil Agra Agra Uttar Pradesh 282010	All That Piece And Parcel Of Property Bearing Plot No 92 Kh No 19 Jai Shiv Vihar Colony, Mouza Nanpur Nai Aawadi Tehsil Agra, Agra Uttar Pradesh 282010	Demand Notice 21.10.2021 Rs. 4,51,524.24/- (Rupees Four Lac Fifty One Thousand Five Hundred Twenty Four And Twenty Four Paise) Due As On 31.10.2021 Together With Interest From 01.11.2021 And Other Charges And Cost Till The Date Of The Payment.	21-02-2022

East- Plot No. 91, West- Plot No. 93, North- Plot No. 73, South- Plot No. 18 Fit Wide Rasta & Exit.

PLACE: AGRA DATE: 26.02.2022

FOR INDIA SHELTER FINANCE CORPORATION LTD (AUTHORIZED OFFICER)

For Any Query Please Contact Mr. Manoj Kumar Gupta (+91 8319542850), Mr. Alok Kumar Sharma (+91 9826597104) & Mr. Ajay Gupta (+91 7906826375)

punjab national bank **पंजाब नैशनल बैंक**

... the name you can BANK upon!

Branch Office :- Charkhi Dadri

POSSESSION NOTICE (For Immovable Property) [See Rule 8(1)]

Whereas the authorized officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued a demand notice on the dates mentioned against each account and stated herein after calling upon them to repay the amount within 60 days from the date of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rule, on the dates mentioned against each account.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Punjab National Bank, for the amount and interest thereon, given below:

Name of the Account / (Borrower) & Gurantor	Description of property mortgaged	Date of demand notice	Date of possession	Amount O/s as per Demand Notice
Mr. Dharamveer S/o Jagdish Parsad & Smt. Rita Devi W/o Sh. Dharamveer at H.No. 113, Gali No. 3, Prem Nagar, Ward No. 6, Charkhi Dadri - 127306	EM of Property measuring (200 Sq. Yds.) situated at near to APS School and Om Shanti Bhawan Called back side Delhi Road at Gali No. 3, Prem Nagar in ward no. 3, Charkhi Dadri 127306, standing in the name of Smt. Rita W/o Sh. Dharamveer S/o Sh. Jagdish Parsad, bounded by: North: House of other, South: Street, East: Plot of other, West: Plot of Balaji Mandir wale.	20.12.2021	21.02.2022	Rs. 18,03,687/- (Rupees Eighteen Lakhs Three thousand Six hundred Eighty Seven only) as on 31.10.2021 with further interest, legal charge and other expenses until payment in full (hereinafter referred to as the "secured debt").

Dated: 21.02.2022 **Place: Charkhi Dadri** **Authorized Officer, Punjab National Bank**

Sale of Assets under Insolvency and Bankruptcy Code, 2016

E-Auction Sale Notice

Dev Denso Power Limited (In Liquidation)

Liquidator: Mrs. Pooja Bahry (IP Regn. No: IBB/IPA-003/IP-N00007/2016-2017/10063)

Email: liquidation.devdensopower@gmail.com, pujabahry@yahoo.com

Date and Time of Auction: Wednesday, 30 March 2022 from 11:00 am to 1.00 pm

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi, had ordered the commencement of liquidation of M/S Dev Denso Power Ltd vide order dated 6th September 2021 (received on 08/09/2021) under Section 33 of the Code. This notice is regarding Sale of Assets and Properties owned by M/S Dev Denso Power Ltd (in Liquidation) (CIN U74200DL1997PLC091296) forming part of the Liquidation Estate by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi vide order dated 6th September 2021.

Offers are hereby invited from interested persons/participants to be submitted online through e-auction platform <https://ncltauction.auctiontiger.net> before 28 March 2022 upto 5 PM, for the sale of the following Assets in possession of the Liquidator on "As is where is basis", "As is what is basis", "Whatever there is basis" and "Without recourse basis". As per following details:

Lot No.	Description of the Assets	Reserve Price (Rs)	Earnest Money Deposit ("EMD") Rs	Bid Increment Amount Rs	e-Auction Date & Time (with unlimited extension of 5 min each)	Last Date of Submission EMD
1.	1 F CS- 44 B, First Floor, Ansal Plaza, Sector 1, Vaishali, Ghaziabad, Measuring 714 Sq Feet (Super Area) 503 Sq Feet (covered Area), Standing In The Name Of M/s Dev Denso Power Ltd	38,81,304	3,88,130	1,00,000	30 March 2022 from 11:00 am to 01.00 pm	28 March 2022 upto 5 PM
2.	1 F CS- 44 A, First Floor, Ansal Plaza, Sector 1, Vaishali, Ghaziabad, Measuring 498 Sq Feet (Super Area) 519 Sq Feet (covered Area), Standing In The Name Of M/s Dev Denso Power Ltd	26,93,268	2,69,327	1,00,000	30 March 2022 from 11:00 am to 01.00 pm	28 March 2022 upto 5 PM
3.	FURNITURE AND FIXTURE/ OFFICE EQUIPMENT/ MACHINERY/ INVENTORY/ STOCKS IN THE NAME OF M/S DEV DENSO POWER LTD	74,858	7,486	5,000	30 March 2022 from 11:00 am to 01.00 pm	28 March 2022 upto 5 PM
4.	All other Assets of the company including Financial Assets / Debtors / other Receivables/ Hypothecation of book debts (as reflected in the audited Balance Sheet of the Corporate debtor), excluding Cash and Bank Balances	99,38,885	9,93,889	1,00,000	30 March 2022 from 11:00 am to 01.00 pm	28 March 2022 upto 5 PM

*Kindly note the Tender Bid Document regarding the Details of Assets being sold in Lot 3 and 4

Terms and Condition of the E-auction are as under-

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/S e-procurement Technologies Limited (Auction Tiger).
- The Complete E-Auction process document/ E-Auction process Memorandum containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, Affidavit, General Terms and Conditions of online auction sale are available on [website https://ncltauction.auctiontiger.net](https://ncltauction.auctiontiger.net). Contact: Mr. Ram Prasad Sharma : 8000023297 / 079-68136803/ 079-68136855, 6351896834, e-mail: ramprasad@auctiontiger.net, support@auctiontiger.net. (On going to the link <https://ncltauction.auctiontiger.net> bidders will have to search for the mentioned company by using either one of the two options, (i) the company's name Dev Denso Power Ltd (in Liquidation) or by, (ii) State and property type. The sale shall be subject to terms & conditions contained in the tender document which is available on the website of the auction agency and also can be obtained from the Liquidator.
- The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property/ asset, dues of local taxes, electricity and water charges, maintenance charges, if any and inspect the property/ asset at their own expenses and satisfy themselves. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment, contacting Mrs Pooja Bahry: +91-9810717116
- The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through DD/NEFT/RTGS in the Account of "Dev Denso Power Ltd - in Liquidation", Account No.: 071505001547, ICICI Bank, New Rohtak Road, New Delhi-110005, IFSC Code - ICICI0000715, drawn on any Scheduled Bank, payable at Delhi
- The intending bidder should submit the evidence for EMD Deposit and Request Letter for participation in the E-Auction along with Self attested copy of (1) Proof of Identification (2) Current Address-Proof (3) PAN card (4) Valid e-mail ID (5) Landline and Mobile Phone number (6) Affidavit and Undertaking, regarding Eligibility under Section 29A of IBC (7) Bid Application Form and Registration Form (8) Declaration by Bidder. The formats of these can be taken from the Complete E-Auction process document. These documents should reach the office of the liquidator or by e-mail, at the address given below before 5:00 PM of 28 March 2022. Interested bidders will have to upload their KYC documents along with the EMD submission details on <https://ncltauction.auctiontiger.net> before 5:00 PM of 28 March 2022.
- The Name of the Eligible Bidders will be identified by the Liquidator to participate in e-auction on the portal (<https://ncltauction.auctiontiger.net>). The e-auction service provider (Auction tiger) will provide User id and password by email to eligible bidders.
- In case, a bid is placed in the last 5 minutes of the closing time of the e-auction, the closing time will automatically get extended for 5 minutes with unlimited extension. The bidder who submits the highest bid amount (not below the reserve price) on closure of e-auction process shall be declared as the Successful Bidder and a communication to that effect will be issued through electronic mode, which shall be subject to approval by the Liquidator.
- The EMD of the Successful Bidder shall be retained towards part sale consideration and The EMD of unsuccessful bidders shall be refunded. The EMD shall not bear any interest. The Liquidator will issue a Letter to the Successful Bidder and the Successful Bidder shall have to deposit the balance amount (Successful Bid Amount - EMD Amount) within ninety days of the date of such demand. On the close of the auction, the highest bidder shall be invited to provide balance sale consideration within ninety days of the date of such demand. Payments made after thirty days shall attract interest at the rate of 12% and further the sale shall be cancelled if the payment is not received within ninety days. Default in deposit of the balance amount by the successful bidder within the time limit would entail forfeiture of the entire amount deposited (EMD + Any Other Amount) by the Successful Bidder. As per Income tax rules TDS @ 1% of auction purchase price is payable by the successful auction purchaser, if the purchase price is more than Rs. 50.0 Lacs.
- The Successful Bidder shall bear the applicable stamp duties/transfer charge, fees etc. and all the statutory / non-statutory dues, taxes, rates, assessment charges, fees etc. in respect of the property/ asset put on auction. Any statutory and other dues payable and due on property/ asset shall be borne by purchaser as per the provisions of applicable law. The pending Maintenance/ Electricity Costs/ dues etc are to be borne by the purchaser regarding the Details of Assets being sold in Lot 1 and 2
- The particulars in respect of the Asset specified in the Schedule herein above, have been stated to the best of the information and knowledge of the undersigned, who shall however not be responsible for any error, misstatement or omission in the said particulars. The Tenderer(s) / Offerer(s) / Prospective Bidder(s) / Purchaser(s) are hereby notified that the said above Assets will be sold with the Encumbrances and dues payable to Statutory Authority (if any) and are also requested, in their own interest, to satisfy himself / themselves / itself with regard to the above and other relevant details pertaining to the above mentioned Assets before submitting the tenders
- The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-auction or withdraw any property/ asset or portion thereof from the auction proceeding at any stage without assigning any reason thereof and without furnishing any further notice or reasons thereof
- The sale certificate/ agreement will be issued in the name of the successful bidder only and will not be issued in any other name.
- The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and regulations made thereunder.
- The Eligible Bidders, participating in the E-Auction, will have to bid for at least the Reserve Price, and increase their bid by a minimum incremental amount as mentioned above in the Schedule table.

POOJA BAHRY
Liquidator of Dev Denso Power Limited (in Liquidation)
IP Regn. No. IBB/IPA-003/IP-N00007/2016-2017/10063
59/27, Prabhat Road, New Rohtak Road, New Delhi-110005
Email: liquidation.devdensopower@gmail.com, pujabahry@yahoo.com

Date: 27 February 2022 Place: Delhi

CIRCLE OFFICE : PLOT NO. 445, PHASE-3, NEAR DADI POTI PARK, MODEL TOWN, BATHINDA

E-AUCTION SALE NOTICE

"IMPORTANT"

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DEBTS RECOVERY TRIBUNAL
600/1 University Road, Hanuman Setu Mandir, Lucknow (Area of Jurisdiction, Part of Uttar Pradesh)

Summons to defendants under Section 19(3) of the Recovery of Debts due to banks and financial Institutions Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure) Rules, 1993.

Original Application No. 151 of 2021

AXIS BANK VS SMT. PUSHPA DEVI

To, SMT. PUSHPA DEVI, W/o Mr. Arvind Kumar Gangwar, R/o H. No.-14, Village Itua Khushhal, Post Baheri, District- Bareilly, U.P.

.....DEFENDANT

In the above noted original application you are required to file reply in Paper Book form in two sets along with documents and affidavits (if any), personally or through your duly authorised agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his counsel/duly authorised agent after publication of the summons, and thereafter to appear before the Tribunal on **29.04.2022 at 10.30 A.M.** failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal, Lucknow

HDFC BANK We understand your world

Legal Cell Plot 31, Najafgarh Industrial Area, Tower-A, 1st Floor, Shivaji Marg, Moti Nagar, New Delhi - 110015

DEMAND NOTICE

DEMAND NOTICE UNDER Sec 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

The following borrowers & co-borrowers availed the below mentioned secured loans from HDFC Bank Ltd. the loans of below mentioned borrowers & co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms & conditions of the respective loan agreements and had become irregular, their loans were classified as NPA's as per the RBI guidelines. Amounts due by them to HDFC Bank Ltd are mentioned in the following table and further interest on the said amounts shall also be payable as applicable and the same will be charged with effect from their respective dates.

Loan A/c No	Loan availed / Product	Name of Borrowers & Co-borrowers/ Mortgagor	Outstanding as per 13(2)/Notice Date	Details of Secured Assets	Date of NPA
82117559	Loan Against Property	1. M/s Radhe Radhe Trading Co. (Borrower) Through Its Proprietor Mr. Lokesh Batra 2. Mr. Lokesh Batra (Co-Borrower & Mortgagor) S/o Sh. Rajesh Batra 3. Mr. Lalita Devi (Co-Borrower) W/o Sh. Lokesh Batra	Rs. 20,41,479/- as on 13.01.2022 / Notice Date: 15.01.2022	Property No. 1 :- Upper Ground Floor Without Roof Right Of Property No. 97, Area 32 Sq. Mtrs., In Pocket -15, Sector-24, Situated In The Layout Plan Of Rohini Residential Scheme, Rohini, Delhi (property Owned By Mr. Lokesh Batra). Property No. 2 :- Upper Ground Floor Without Roof Right Of Property No. 98, Area 32 Sq. Mtrs., In Pocket -15, Sector-24, Situated In The Layout Plan Of Rohini Residential Scheme, Rohini, Delhi (property Owned By Mr. Lokesh Batra).	06.11.21
11278020000	Dropline Overdraft Facility	1. M/s Royal Printers (Borrower) 2. Mr. Ajay Sareen (Since Deceased) Represented through Legal Heirs 2(a) Mrs. Meenakshi Sareen W/o Late Ajay Sareen 2(b) Mr. Garv Sareen S/o Late Ajay Sareen 2(c) Ms. Parnvi Sareen D/o Late Ajay Sareen 3. Mr. Vijay Sareen (Co-Borrower) S/o Sh. Raghunath Sareen	Rs. 33,86,459/- as on 30.01.2022 / Notice Date: 01st Feb 2022	DDA Built Up Flat No. 154-B, Cat-MIG, Block & Pocket-DG-2, Situated At Vikas Puri Residential Scheme, New Delhi. Bounded As Under: - East : Other Flat, West : Open, North : Entry, South : Other Flat	30.04.20
81272704	Loan Against Property	1. Mrs. Suresh Adhana (Borrower) W/o Shri. Rampal Singh Adhana	94,43,700.00/- as on 30.01.2022 / Notice Date: 01st Feb 2022	Property No. 1 :- House No. 1674, Measuring 160 Sq. Yds., Sector-3, Urban Estate, Tehsil: Ballabhagarh, District: Faridabad, Haryana. Bounded As Under: - East : P. No. 1675, West : P. No. 1673, North : Other Property, South : Road	31.05.21
81272731	Loan Against Property	2. Mr. Rampal Singh Adhana (Borrower & Mortgagor) S/o Shri. Sukhan Lal Adhana		Property No. 2 :- Unit Bearing No. 201 & 201-A, On Second Floor, Super Area Of 717.69 Sq. Ft. In The Living Style Mall, Situated At Local Shopping Centre In Jasola, In Pocket-6, New Delhi. Bounded As Under: - East Passage, West: Open, North: Open, South: Flat No. 202	
50200009	Dropline Overdraft	3. Atlas Commet Private Limited (Borrower) Through Its Director Mr. Rampal Singh Adhana			

Since the notices sent to you in the address in which you originally reside / carry on business / personally works for gain has not returned to us, we are constrained to cause this notice published. You are hereby called upon u/s 13(2) of the above Act to discharge the above mentioned liability with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days of this notice failing which the Bank will be exercising all or any of the rights u/s 13(4) of the above Act. You are also put to notice that as per terms of Sec 13(15) of the above Act, you shall not transfer by sale, lease or otherwise the aforesaid secured assets.

Date: 27.02.2022, Place: New Delhi **For HDFC Bank Ltd., Authorised Officer**

YES BANK Registered & Corporate Office Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai-400055. Website www.yesbank.in Email: communications@yesbank.in CIN: L65190MH2003PLC143249 Regional Office At: 5th Floor, Max Tower, Sector 16B, Noida, U.P. - 201301

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8 (5) read with 8(6) of the Security Interest (Enforcement) Rules 2002)

E-Auction Sale notice for sale of immovable assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to borrower(s) / Guarantor(s) and Legal Heirs that the below described immovable property at S. No. 01 mortgaged/charged to the Yes Bank Ltd. ("the Secured Creditor"), the possession whereof have been taken by the Authorized officer of the secured creditor, will be sold on **March 31, 2022** "As is where is", "As is what is", and "Whatever there is" for recovery of **Rs. 20,58,38,424/-** (Rupees Twenty Crore Fifty Eight Lakh Thirty Eight Thousand and Four Hundred Forty-Two Only) due as on March 31, 2021 together with further interests, costs, charges and expenses thereon, due to the secured creditor from (1) M/s Star Pet Trading Pvt. Ltd. Through its Director ("Borrower") (2) Mr. Javinder Singh (Mortgagor & Guarantor) (3) Mrs. Harneet Kaur (Guarantor & Legal heirs of Late Jagmohan Singh Jolly) (4) Mrs. Eesha Singh (Mortgagor & Guarantor) (5) Mrs. Amarjit Kaur Jolly (Guarantor & Legal heirs of Late Jagmohan Singh Jolly) (6) M/s. Groom Properties Pvt. Ltd. (Mortgagor), through its Director (hereinafter parties No. 2 to 6 are collectively referred to as "Guarantors"). The detail regarding the description of properties, reserve price (below which the properties will not be sold) and the earnest money deposit are more particularly stated in the table below.

Sr. No.	Description Of The Mortgaged Property As Per Documents	Type of Possession (Physical/Constructive)	Reserve Price	EMD
01.	Entire Second Floor Portion (with complete roof rights) along with two servant quarters constructed on plot of land bearing no. 21, in Block - S, Measuring 300 sq. Yards, Situated at Greater Kailash, Part - II, New Delhi-110048, along with 25% undivided / on indivisible free hold rights in land underneath (As per sale deed dated 27.06.2003). Boundaries:- North - PlotNo. S-19, West- Service Lane, South-PlotNo. S-13, East- Road	Physical	Rs.3,95,00,000/- (Rupees Three Crore Ninety Five Lakh Fifty Thousand Only)	Rs. 39,50,000/- (Rupees Thirty Nine Lakh Fifty Thousand Only)

TERMS AND CONDITION OF THE SALE OF IMMOVABLE PROPERTIES BY WAY OF E-AUCTION:

Inspection of the properties: Interested parties may inspect the properties on March 15, 2022 between 11:30 AM to 4:00 PM.

Last date and time of submitting EMD: March 30, 2022 up to 5:00 PM

The Auction Sale will be "Online E-Auction/Bidding" through YBL's approved service provider, M/s. E-Procurement Technologies Limited having its Office at B-704-705, West Street-II, Opp. Orient Club, Nr. Gujarat College, Ellis Bridge, Ahmedabad - 380006, Gujarat. Contact for Support 9374519754. Contact Person: Ram Prasad & Chintan Bhatt, Mobile No. 0800023297 / 99785 91886, Land Line No. 079-68136837/804344 and also help line mail id ramprasad@auctiontiger.net, chintan.bhatt@auctiontiger.net, support@auctiontiger.net at the web portal <https://ncltauction.auctiontiger.net> / also on Auction tiger Mobile App. The auction sale will be held on **March 31, 2022 between 11:00 AM to 2:00 PM** with auto-extensions for 5 (five) minutes in case bid is placed in the last five minutes before the appointed closing time.

The Bid price to be submitted shall be above the reserve price fixed by the Authorized Officer ("AO") and bidder shall further improve their offer in multiple of **Rs. 50,000/- (Fifty Thousand only)**. The properties will not be sold below the reserve price set by the AO. The Bid quoted below the reserve price shall be rejected and the EMD deposited shall be forfeited. The successful bidder shall have to pay 25% of the purchase amount (including Earnest Money Deposit (EMD) as mentioned against each property described in the accompanying Sale Notice shall be deposited through RTGS/NEFT/FUND TRANSFER to the credit of the following account before submitting the bids online:-

Particulars	Details
Name of Bank & Branch	YES Bank Ltd. BB CAD Delhi Internal Account Chanakypuri Delhi
Name of Beneficiary	YES Bank Ltd. BB CAD Delhi Internal Account
Account No.	0003899000000074
IFSC Code	YESB0000003 Chanakypuri, Delhi

The intending bidder should submit a proof of deposit of EMD to the bank in a format as may be acceptable to the Bank. The Bidders should hold the valid e-mail id as all the relevant information from secured creditor/ service provider may be conveyed through email only. Prospective intending bidders may contact the service provider on the detail mentioned above to avail online/in-person training on participating in the e-auction. However, neither the Authorized Officer nor the secured creditor or service provider shall be responsible for any technical lapses/power failure, etc.

The EMD of unsuccessful bidders will be returned within 7 working days from the date of closure of e-auction proceedings. The sale is subject to confirmation by the Bank. If the borrower/guarantor(s) pay the entire amount due to the secured creditor before the appointed date and time of e-auction, no sale will be conducted. To the best of knowledge and information of AO, no other encumbrances exist on the aforesaid properties, however prospective lenders are advised to do their own due diligence and conduct independent enquiries in regard to the title/encumbrances, etc. The AO shall not be held responsible for any charge, lien, encumbrances, property tax or any other dues to the Government and anybody in respect to the aforesaid mortgage property. The properties are being sold with all the existing and future encumbrances whether known or unknown to the secured creditor. The AO has the right to reject any tender/tenders (for either of the property) or even may cancel the e-auction without assigning any reason thereof. On compliance of terms of sale, AO shall issue a certificate of sale in favour of the purchaser. All expenses relating to stamp duty, registration charges, conveyance, VAT, TDS, etc. shall be borne by the purchaser. The sale is subject to the conditions prescribed in the SARFAESI Act/Rules 2002 and the condition mentioned above.

For any further information on the auction, including inspection of the properties, the intended tenders may contact Mr. Rohit Nijhawan (AO) Mobile No. +91 9350741339 between 10:30 am to 6:00 pm on all working days.

SALE NOTICE TO BORROWER/GUARANTORS

The above shall be treated as Notice to the Obligants to pay the same within 30 days from the date of publication.

Date: 27.02.2022 **Place: Noida** **Sd/- (Authorized Officer)**
YES BANK Limited

Union Bank First Floor, Union Bank Bhawan, Near Mantri Awas, Vibhuti Khand, Gomatigarh, Lucknow - 226010, Ph: 0522-2306915

NOTIFICATION FOR EMPANELMENT OF GOLD JEWEL APPRAISERS

We intend to empanel new Gold Jewel Appraisers/professionals. They will be engaged at branches to assist in the process of Gold Jewels quality assessment and weight measurement. The services of the empaneled appraisers is purely a matter of Contract. There would be no claim for employment by the appraiser whether part time or full time at any point of time in future.

ELIGIBILITY

- Applicant should be Indian national and permanent resident of nearby area of the branch and well established in his/her area of operations/trade/business/vocation and KYC compliant.
- The applicant should be a skilled goldsmith having minimum three [3] years of experience in the similar line of business.
- The applicant should preferably be a member of the local bullion market with proper identification.
- The applicant should preferably possess a certificate of experience in jewel making issued by a training institute like Dept. of MSME, Gold Jewel association, Gold Smith Association etc.
- Preference will be given to applicants having license of Testing Gold Ornaments.
- Flexible surety deposit to be made at the time of empanelment.
- Last date for submission of the application is 10.03.2022
- The applicant should not be closely related to any staff of the branch for which he/she is being empaneled.
- The applicant who are already on the panel of other Banks/Fl can also apply with NO Objection certificate from the Bank/Fl. However, preference will be given to those who qualified and interested to work with our bank exclusively.
- The Gold Appraisers will be paid appraisal fee as per the bank norms.
- Acceptance/rejection of the application is at the sole discretion of the Bank and no further correspondence will be entertained in this regard.

For further details and application please contact nearest Branch/Regional Office of Union Bank of India or our Web site www.unionbankofindia.co.in

Branch, SolID, Branch Head contact no.
Lucknow Branch (03441)-9997598661, Lucknow Indiranagar Branch (05672)-9988338562, Lucknow Aliganj Branch (06072)-9041041705, Lucknow Teelbagh (06942)-8851156851, Mohanlaliganj Branch-9161491888, Indiranagar Branch (15311)-8958727381, Mansheda Branch-946322066, Alambagh Branch (15571)-945539749, Gomtiagarh Branch (1986)-840005501, Vikas Nagar Branch (19111)-9918562532, Lucknow Rajapuram LIC Shakhia (21392)-7007511515, Rai Bareilly Branch (21521)-7355988450, Ashiyana Branch (21531)-9918702023, Chowk Branch-9339999667, Rajapuram Branch (24381)-780087929, Gomtiagarh Extension Branch (25321)-94553017507, Lucknow Munshipullia Branch (31502)-9056408341, 9026367686, Lucknow Rai Bareilly Shakhia (35072)-9451272104, Clarks Avadh Branch-9440382426

REGIONAL HEAD

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF BELLAGIO PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS

Sr.	Name of corporate debtor	BELLAGIO PROJECTS PRIVATE LIMITED
1.	Name of corporate debtor	BELLAGIO PROJECTS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	3rd May, 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102WB2013PTC192980
5.	Address of the registered office and principal office (if any) of corporate debtor	186, Rajarhat Main Road, Kolkata-700157
6.	Insolvency commencement date in respect of corporate debtor	25th February, 2022
7.	Estimated date of closure of insolvency resolution process	23rd August, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Yogesh Gupta IBB/IPA-001/IP-P00349/2017-18/10650
9.	Address and e-mail of the interim resolution professional, as registered with the Board	S. Jaykishan, Chartered Accountants, 12 Ho Chi Minh Sarani, 2nd floor, Suite 2D & 2E, Kolkata 700071, yogeshgupta31@rediffmail.com
10.		

